

HIGH COURT OF DELHI : NEW DELHI

No. 158/Rules/DHC/2025

Dated: 06.11.2025

PRACTICE DIRECTION

Hon'ble the Chief Justice has been pleased to issue the following Practice Direction for information and compliance by all concerned:-

"In the complaints filed under section 138 of the Negotiable Instruments Act, 1881 and in the matters arising therefrom which are essentially between private parties, the State of NCT of Delhi, not being a necessary party, shall not be arraigned as a party."

This practice direction shall come into force with immediate effect.

By Order of the Court
Sd/-
(ARUN BHARDWAJ)
REGISTRAR GENERAL